

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY FIRST DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION (PIL) (SR) No.28645 OF 2024

Between:

Tandur Citizen Welfare Society, Represented by its President, Mr. Rajgopal Sarada,
S/o. Late Sri Asaram Sarada Aged about: 62 Years, Having office at 7-7-52/4A,
Gomtikunj, Tandur, Telangana-501141.

....PETITIONER

AND

1. The Principal Secretary Transport, R & B Department, Telangana, having office at Secretariat, Hyderabad.
2. The Collector, Vikarabad District, Pargi Road, Vikarabad-501101.
3. The Revenue Divisional Officer, Mini Stadium, Tandur-501141.
4. The General Manager, SCR, 99, Lancer lines, Secunderabad-500 071.
5. The Engineer-in-Chief (R&B), 7th floor, Errumanzil, Hyderabad-500 082.
6. The Ministry of Road Transport and Highways, Regional Office at R & B Office Complex, Errum Manzil, Hyderabad-500082.
7. The Dy Executive Engineer, R&B sub-division at Tandur-501141.
8. The Municipality of Tandur-501141, Rep. by its Commissioner.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased

to issue writ, or direction more particularly a writ in the nature of writ of mandamus declaring the decision of the Respondents in initiating the Mega Project of constructing the ROB at LC. No.13/T at old Tandur Railway Gate, in Tandur Town of Vikarabad District, as Illegal, arbitrary and unconstitutional and consequently direct the Respondents not to take up the said project of constructing ROB at that site and instead of the same to proceed with the construction of the RUB at the said site, in the Interest of justice.

I.A.No. OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to consider various representations submitted by the Petitioner dated 06-05-2024, 20-05-2024, 27-05-2024 and act upon the same and consider instead of constructing the ROB at L.C. No., 13/T situated at old Tandur Railway Gate, in Tandur Town of Vikarabad District, to construct the RUB at the said site and till such time, halt the ongoing construction work of ROB, in the Interest of justice.

**Counsel for the Petitioner: SRI KUSHAAL AGARWAL REPRESENTING
SRI PAWAN KUMAR AGARWAL**

**Counsel for the Respondent No.1, 5 to 7: SRI M. VIGNESWAR REDDY,
GP FOR ROADS AND BUILDINGS**

**Counsel for the Respondent No.2 & 3: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE**

**Counsel for the Respondent No.4: SRI GADI PRAVEEN KUMAR,
DEPUTY SOLICITOR GENERAL OF INDIA**

**Counsel for the Respondent No.8: SRI JAGAN MADHAVA RAO,
S.C. FOR MUNICIPALITIES**

The Court made the following Order:

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION (PIL) (SR) No.28645 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Kushaal Agarwal, learned counsel representing Mr. Pawan Kumar Agarwal, learned counsel for the petitioner.

Mr. M.Vigneswar Reddy, learned Government Pleader for Roads and Buildings Department for respondent Nos.1, 5, 6 and 7.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue Department for respondent Nos.2 and 3.

Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India for respondent No.4.

Mr. B.Jagan Madhav Rao, learned Standing Counsel for Municipalities for respondent No.8.

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2. After arguing the matter to some extent, learned counsel for the petitioner seeks leave of this Court to withdraw the writ petition with the liberty to pursue such remedy as may be available to it in law.

3. In view of aforesaid submission, the Writ Petition is dismissed as withdrawn with liberty as aforesaid.

Miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

Sd/- A.V.S. PRASAD
ASSISTANT REGISTRAR
SECTION OFFICER

To,

1. One CC to SRI PAWAN KUMAR AGARWAL, Advocate [OPUC]
2. Two CCs to SRI M. VIGNESWAR REDDY, GP for Roads and Buildings, High Court for the State of Telangana at Hyderabad [OUT]
3. Two CCs to SRI MURALIDHAR REDDY KATRAM, GP for Revenue, High Court for the State of Telangana at Hyderabad [OUT]
4. One CC to SRI JAGAN MADHAVA RAO, S.C. for Municipalities [OPUC]
5. Two CD Copies

MP.

V. J.

HIGH COURT

DATED: 21/08/2024

ORDER

W.P. (PIL) (SR) No.28645 OF 2024



DISMISSING THE W.P. (PIL) (SR) No.28645 OF 2024
AS WITHDRAWN
WITHOUT COSTS

⑨ JWS
23/9/24